

Boundry commission for Punjab Haryana and Himachal Pradesh

*974 PROF NARAIN CHAND PARASHAR Will the Minister of HOME AFFAIRS be pleased to state

(a) whether the Government propose to appoint a Boundry Commission to resolve the boundry disputes between the States of Punjab, Haryana and Himachal Pradesh, and

(b) if so, the likely date by which the Commission would be set up and if not, the steps proposed to resolve this dispute ?

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI F H MOHSIN) (a) and (b) In the Press Communique issued on the 29th January, 1970, the Government had announced their intention to appoint the Commission. As the terms of reference of the Commission, which are to be settled in consultation with the State Governments concerned, have not yet been formulated it is not possible to indicate any time limit for the setting up of the Commission

PROF NARAIN CHAND PARASHAR In the absence of the agreement among the Chief Ministers, the people of the border areas of the three States are suffering, especially the people of Abohar and Fazilka

MR SPEAKER Punjab has suffered

PROF NARAIN CHAND PARASHAR Himachal is also suffering Has the Government any other solution in view if the Chief Ministers do not agree on the terms of reference of this Boundry Commission ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI K C PANT) While talks are going on I do not presume that those talks will not be successful

PROF NARAIN CHAND PARASHAR I have got the date here as 29-1-1970 when the Boundry Commission was proposed Since two years have already

elapsed, may I know how long the hon- Minister would like to wait for this settlement between the Chief Ministers ?

SHRI K C PANT Sir, in between there have been instances of importance and it has not been found possible for the Chief Ministers in the midst of their various engagements to attend to this There was the election to the Lok Sabha and State Assemblies All that has to be taken into account There is new Chief Minister in Punjab and old Chief Minister with new Assembly in Haryana.

श्री अटल बिहारी वाजपेयी मंत्री महोदय ने जो उत्तर दिया है, क्या उसका अर्थ यह है कि इस सम्बन्ध में पहले जो निर्णय किया गया था, उस पर पुनर्विचार किया जा रहा है और अगर तीनों मुख्य मंत्रियों ने कोई नया फैसला किया, तो पुराने फैसले को एक तरफ रख कर नये फैसले को कार्यान्वित किया जायेगा ?

श्री कृष्ण चन्द्र पन्त पुराने निर्णय पर कोई पुनर्विचार नहीं हो रहा है। जैसा कि उत्तर में कहा गया है, टर्म्ज ऑफ रेफरेंस के बारे में उनसे बात हो रही है। पुराना निर्णय जहाँ था, वही है।

SHRI RAGHUNANDAN LAL BHATTIA In view of the fact that there are Congress Governments in the three States and the work of the Home Ministry has become much easier, may I know from the Minister if it is possible to use the good offices of the Prime Minister to solve this issue at an early date ?

MR SPEAKER This is not a question. This is a suggestion for action —I am just trying to find out if there is some Member from Haryana who may be interested

AN HON MEMBER There is a gentleman from Haryana

श्री सनौराम बोहरा : मैं यह जानना चाहता हूँ कि चडीगढ़ के मामले में जो पांच साल का प्रस्ताव मुकदर किया गया था, क्या उसी अवधि के बीच सारा फैसला हो जायेगा या नहीं।

श्री कृष्ण चन्द्र पन्त कोशिश तो यही हो रही है कि फ़ैसला जल्दी से जल्दी हो।

Instructions allegedly given to state Government regarding Influx of Bihar Muslims

*975 SHRI B K DASCHOWDHURY Will the Minister of HOME AFFAIRS be pleased to state

(a) whether the Central Government had issued any instructions to the State Governments in regard to the possibilities of an influx of Bihar Muslims from Bangladesh, and

(b) if so, the nature thereof and the steps taken by Government in this regard ?

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS, SHRI F H MOHSIN (a) and (b) The State Governments concerned and other border authorities have been instructed to prevent the entry into the country of persons who do not possess valid travel documents. Appropriate arrangements in this behalf have been and made. All concerned authorities on the border are fully vigilant.

SHRI B K DASCHOWDHURY Sir, notwithstanding the fact that the Central Government has already instructed the State Governments bordering Bangladesh to have strong vigilance along the coast of this border, still, there are reports that some persons are coming without any valid documents. I want to know whether the Government of India is in a position to state as to how many cases of such persons are detected, that is, those who have crossed the border without valid documents.

SHRI F H MOHSIN Sir from the figures given by the State Governments, it is seen, in all, 1962 people have been apprehended and they have been kept in different camps. Some are in judicial custody. Many of them who wanted to cross the border have been stopped by our people.

MR SPEAKER Question No 976 Shri Rana Bahadur Singh - absent Question No 977 - Shri Bibhuti Mishra

Doing away with Special Privileges of I.C.S Officers

*977 SHRI BIBHUTI MISHRA Will the PRIME MINISTER be pleased to state

(a) whether the Ministry of State for Home Affairs had stated in Hyderabad on 23rd April, 1972, that the Government are contemplating to bring a Constitution (Amendment) Bill in the current session to do away with the special protection guaranteed to the I.C.S Officers in the constitution, and

(b) if so, by what time Government propose to bring this Bill before the House ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND IN THE DEPARTMENT OF PERSONNEL (SHRI) RAMNIWAS MIRDHA (a) Yes, Sir

(b) Notice of intention to move for leave to introduce the Bill during the current session of Lok Sabha has given to the Lok Sabha Secretariat.

श्री बिभूति मिश्र - मंत्री महोदय ने कहा है कि सरकार इस सम्बन्ध में एक विधेयक समूह के इस सत्र में पेश करने जा रही है। मैं यह जानना चाहता हूँ कि क्या सरकार उस विधेयक को इसी सत्र में पास कराने की सोच रही है या अगले सत्र में।

श्री राम निवास मिर्धा - मैंने निवेदन किया है कि सरकार इसी सत्र में यह विधेयक सदन के विचारार्थ प्रस्तुत करना चाहती है। यह सदन के हाथ में है कि वह उसको कब पास करे और कितनी जल्दी पास करे। हम चाहते हैं कि वह जल्दी से जल्दी पास हो जाये।

श्री बिभूति मिश्र : जब सरकार चाहती है कि यह विधेयक इसी सत्र में पास हो जाये, तो क्या वह इस बात के लिए कटिबद्ध है कि यह विधेयक 31 मई से पहले, अब तक कि यह सत्र चल रहा है, इस सदन में रख दिया जाये और पास कर दिया जाये ?